

Serial  
No. of  
Order

Date of  
Order

Order with Signature

Office note as to  
action (if any)  
taken on order

.. 5 27.11.95

relating to the sealed cover in respect of the applicant shall be produced on the next date of hearing which is fixed to 1st December, 1995.

Hand over a copy of the order to the counsel for State Government Shri K.C. Mohanty.

MEMBER (ADMINISTRATIVE)

6 1.12.95

Adjourned to 15.12.1995.

VICE-CHAIRMAN

MEMBER (ADMINISTRATIVE)

7. ORDER DT. 22-3-2002.

Heard Mr. Manda, learned Counsel for the Applicant, Mr. Mohanty, learned Government Advocate appearing for the State of Orissa and Mr. U.B. Mohapatra, learned ASC appearing for the Union of India. Learned counsel for the applicant states that during the pendency of this OA, he has received his due promotion; as a consequence we hold this case to have become infructuous. This OA is accordingly dismissed ~~as being infructuous.~~

Member (Admn.)

Member (Judl.)

A copy of the order dt. 27-11-95 may be given to Mr. K.C. Mohanty, State Govt. Counsel. The record has been received on 28-11-95 at 5-28 PM.

Sub  
29/11

Sub  
29-11-95  
S.O

Or. No. 5 dt 27-11-95 may be seen.

Adj. to  
1.12.95 for  
hearing.

Sub  
30/11

Bench

Adj. to  
15.12.95 for  
hearing.

(S.B.)

Sub  
14/12 Bench